

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

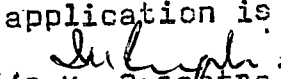
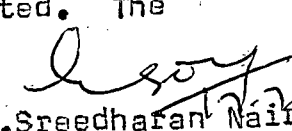
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OA/TA/RA/CCR No. 1392 1990

Smt. Kum Kum Rani Warshney      Mansoor Ali  
APPLICANT(S)      COUNSEL

VERSUS

1101  
RESPONDENT(S)      COUNSEL

Date	Office Report	Orders
		<p><u>17.7.90</u></p> <p>None present. We have perused the records.</p> <p>The relief that is claimed in the application is for a direction to the respondents 1 and 2 to consider her appointment as regular Telephone Operator w.e.f. 20.2.1984 and to quash the order dated 24.6.1986 removing the name of the applicant from the select list.</p> <p>Ex-facie the application is barred by limitation as the cause of action has arisen from 24.6.1986. It is stated in the application that the applicant had filed a petition for review of the order and since there was no response, another representation was made on 9.8.1986, followed <sup>by</sup> yet another on 2.11.1988 when she was informed that the representation was considered and has not been accorded to. It is significant that the applicant has not chosen to approach the Tribunal even within an year of the aforesaid communication to her.</p> <p>The averment in the application that since a legal notice has been issued to the General Manager on 11.9.1989, the period of limitation has to be computed from the date of receipt of reply to the said notice cannot be accepted. The application is rejected.</p> <p style="text-align: right;">   (I.K. Rasgotra)  Member (A) 12/7/90 </p> <p style="text-align: right;">   (G. Sreedharan Nair)  Vice Chairman </p>